

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 25/RP/2025 along with IA No. 135 of 2025

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Order 47 Rule 1 of the Code of Civil Procedure, 1908.

Petitioner : Madhya Pradesh Power Management Company Limited (MPPMCL)

Respondents: Khargone Transmission Limited (KTL) and Others

Review Petition No. 9/RP/2024 along with IA Nos. 19/2025 and 134/2025

Subject : Petition for review and modification of the final order dated 31.12.2023 in Petition No. 237/MP/2021 under Section 94(1)(f) of the Electricity Act, 2003 read with Regulations 52 and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with judgement dated 10.1.2024 of the Hon'ble High Court of Delhi in Writ Petition (C) No. 194/2024 and C.M Application No. 889/2024.

Petitioner : Khargone Transmission Limited (KTL)

Respondents: Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Date of Hearing : **30.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Basava Prabhu Patil, Senior Advocate, KTL
Shri Deep Rao Palepu, Advocate, KTL
Shri Arjun Agarwal, Advocate, KTL
Shri Prajeet Ghosh, Advocate, KTL
Ms. Swapna Seshadri, Advocate, GUVNL
Ms. Harsha Roa, Advocate, GUVNL
Shri Robin Singh, Advocate, GUVNL
Shri Venkatesh, Advocate, NTPC
Shri Ashutosh K. Srivastava, Advocate, NTPC
Shri Nihal Bhardwaj, Advocate, NTPC
Shri Abhishek Nangia, Advocate, NTPC



Shri Jatin Katiyar, Advocate, NTPC
Shri Nilesh Purohit, Advocate, NTPC
Shri Ravi Sharma, Advocate, MPPMCL
Shri Aryan Chanda, Advocate, MPPMCL
Ms. Sneha Singh, Advocate, MSEDCL
Shri Vyom Chaturvedi, Advocate, MSEDCL
Ms. Anisha Chopra, KTL

Record of Proceedings

At the outset, the senior learned counsel for Khargone Transmission Limited (KTL) requested an adjournment due to a personal difficulty. The learned counsel for the Madhya Pradesh Power Management Company Limited (MPPMCL) did not object to the same. Accordingly, the Commission adjourned the matters.

2. The interim protection granted by the Hon'ble High Court of Delhi in vide Judgement dated 10.01.2024 in W.P. (C) No. 194 of 2024 shall continue till further order.

3. These Review Petitions will be listed for hearing on **26.6.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

